

13

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 6/4/2018**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

APPLICATION NUMBER : CA/198/IB/2018
PETITION NUMBER :
NAME OF THE PETITIONER(S) : Universal Solutions Of America LLC
NAME OF THE RESPONDENT(S) : The Travancore Cements Ltd
UNDER SECTION : 9 RULE 6

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

1. KAUSHIK N SHARMA	Counsel for Respondent	
2) Rishi Rajendran	Counsel for the Applicant	

ORDER

Counsels representing both the parties are present. Counsel for the respondent stated that an amount of Rs.23 lakhs is disputed out of the claim amount. He further stated that they are receiving an amount of Rs.10 crores from the Government of Kerala in relation to the business transactions and they are ready to settle the claim of the petitioner. He prayed for time to submit the outcome of the talks with the parties. Counsel for petitioner stated that he has no objection to grant time to the respondent. The matter is adjourned at request of both the counsels for making submissions. Put up on 25.04.2018.

-sd/-

(S VIJAYARAGHAVAN)
Member (Technical)

-sd/-

(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)